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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. No. 1454 of 1997

Date of Decision:
3rd November, 1997

BETWEEN:

S. Lakshmana Rao .. Applicant

AND

1. The Director General of
Fishery Survey of India,
Betawala Chambers,
Sir P.M. Road,
Mumbai - 400001.
2. The Zonal Director,
Fishery Survey of India,
Fishing Harbour,
Visakhapatnam - 530 001. .. Respondents

Counsel for the Applicant: Mr. K.P. Srinivas

Counsel for the Respondents: Mr.

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

Heard Mr. K.P. Srinivas for the applicant. None for the Respondents.

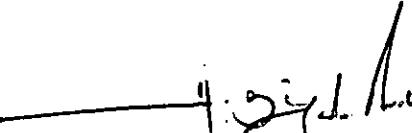
The applicant is a casual worker who appears to have been engaged by Respondent No.2 intermittently whenever his services were required, between 1979, 1985-86, 1990 and 1991. Beyond this, no other details are available.

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His services are stated to have been terminated which might only mean that he was disengaged from casual work.

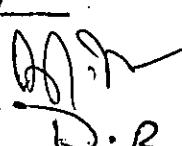
The applicant aspires for regularisation of service. The only direction that can be given is for the applicant to make a representation to respondents projecting his grievance and claims. This may be done within 3 weeks. If such a representation is received, the Respondents shall examine the request of the applicant in accordance with rules and may take a proper & suitable decision, and communicate the same to the applicant within 8 weeks of the receipt of a copy of his representation. In the meanwhile the respondents may also examine if the applicant can be reengaged, if any work is available to be performed by him, without prejudice to the contentions of either parties.

Thus the OA is ordered.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 3rd November, 1997


KSM


D.R.

OA.1454/97

Copy to:-

1. The Director General of Fishery Survey of India, Betawala Chambers, Sir P.M. Road, Mumbai.
2. The Zonal Director, Fishery Survey of India, Fishing Harbour, Visakhapatnam.
3. One copy to Mr. K.P.Srinivas, Advocate, CAT., Hyd.
4. One copy to Mr. CAT., Hyd.
5. One copy to D.R. (A), CAT., Hyd.
6. One duplicate copy.

srr/-

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I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:- 3-11-97

ORDER/JUDGMENT

M.A./P.A./C.A. No.

in

O.A.No. 1454 /97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

केन्द्रीय प्रशासनिक अदायक बाधा
Central Administrative Tribunal
प्रेषण/DESPATCH
10 NOV 1997
हैदराबाद अधिकारी
HYDERABAD BENCH